

(17)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD.

OA. 456/95

Date of order: 10-4-95.

A. Shiva Ram

...

Applicant.

And

1. The Sub-Divisional Officer, Telecommunications, Armoor.
2. The Telecom District Engineer, Nizamabad.
3. The Chief General Manager, Telecommunications, Doordarshan Bhavan, Hyderabad.

...

Respondents.

Counsel for the Applicant: Mr. K. Venkateswara Rao,

Counsel for the Respondents. N. R. Bevaraj, Sr. CGSC.

CORAM:

HON'BLE MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI R. RANGARAJAN, MEMBER ADMINISTRATIVE.

: 2 :

O.A.No.456/95.Date: 16/4/95JUDGMENT

I as per Hon'ble Sri R.Rangarajan, Member (Administrative) X

Heard Sri K.Venkateshwara Rao, learned counsel for the applicant and Sri N.R.Devaraj, learned Standing Counsel for the respondents.

2. The applicant pleads that he was initially engaged as Casual Mazdoor under the control of the respondents with effect from 11.7.1985 to 30.9.1986 as per the details furnished in Annexure-I filed with this O.A. for 288 days and again from 1.12.1988 to 31.5.1989. His services were terminated with effect from 1.6.1989 and ~~not re-engaged~~ not re-engaged.

3. This OA has been filed praying for a declaration that the applicant is entitled for reengagement as Casual Mazdoor under the control of R-2 in terms of the instructions issued by the Director General, Telecommunication and also as per Lr.No.TA/LC/1-2/III dt. 21.10.1991 and No.TA/RE/Rlgs/Corr. dt. 22.2.1993 issued by the Chief General Manager, Telecommunication, Doorsanchar Bhavan, Hyderabad by holding that the action of the respondents is not reengaging him as illegal, arbitrary, discriminatory and violative of Articles 14 and 16 of the Constitution of India.

4. As per the details given by the applicant, he was not engaged from 1.6.1989. Hence, the question of condoning the break does not arise. As such, he is not eligible to claim seniority on the basis of his earlier service in different spells.

...3/-

(TG)

in view of what is stated by the applicant, it has to be presumed that he ~~was~~ ~~is~~ ~~in~~ ~~service~~ in the work in the Telecom Department. So, it is in the interest of the Department, if he is engaged in preference to a fresher whenever work is available. So, the only relief that can be granted is to direct the 2nd respondent to re-engage the applicant as Casual Mazdoor in preference to freshers whenever there is work. If the applicant is going to be engaged in pursuance of this order, none shall be retrenched who are already in service.

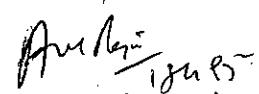
6. The OA is ordered accordingly at the admission stage itself. No costs.

One 
(R.Rangarajan)
Member (Admn.)

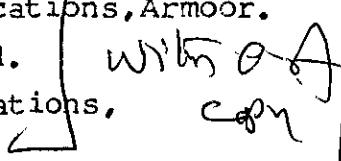
Neeladri
(V.Neeladri Rao)
Vice Chairman

Dated 10 ¹⁵ April, 1995.

Grh.


Dy. Registrar (Judl)

Copy to:-

1. The Sub-Divisional Officer, Telecommunications, Armoor.
2. The Telecom District Engineer, Nizamabad.
3. The Chief General Manager, Telecommunications, Doorsanchar Bhavan, Hyderabad.
4. One copy to Mr. K. Venkateswara Rao, Advocate, CAT, Hyd.
5. One copy to Mr. N. R. Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

kku.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE- CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN: M(ADMN)

DATED - 10 - 4 1995.

ORDER/JUDGMENT:

M. A. / R. A. / C. A. No.

O. A. No.

456/95ⁱⁿ

T. A. No.

(W. P.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions at the
advisory stage.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

